

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.442/2014**

**This the 19<sup>th</sup> day of July, 2021.**

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

Rajiv Kumar Agarwal  
S/o. Shri Kamlesh Kr.Agarwal  
Working as Deputy Commissioner,  
Customs and Central Excise & Service Tax, Surat  
Residing at : F-303. Happy Residency, Udhna  
Magdalla Road, Vesu, Surat. .... Applicant

(By Advocate : Shri A.L.Sharma)

Versus

1. Union of India  
(Represented by Secretary,  
Ministry of Finance)  
Department of Revenue,  
Central Board of Excise and Customs)  
6<sup>th</sup> Floor, HUDCO Vishala Building,  
Bhikaji Cama Palace,  
New Delhi 110 066.
2. Commissioner of Central Excise and  
Customs & Service Tax,  
Surat-I,  
New Central Excise Building,  
Opp. Gandhi Baug, Chowk Bazar,  
Surat 395 001.
3. Union Public Services Commission  
(Represented through its Secretary)  
Dholpur House, Sahajahan Road,  
New Delhi – 110 069. .... Respondents

(By Advocate : Ms. R.R.Patel for Resp. Nos. 1 & 2)

**O R D E R (ORAL)**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

Counsel for the applicant, Shri A.L.Sharma, on instruction from the applicant namely Shri Rajiv Kumar Agarwal, submits that he may be allowed to withdraw this OA with liberty to approach the Tribunal, if any difficult arises.

**2.** On the otherhand, Ms. R.R.Patel, standing counsel for the respondent Nos.1 & 2 is present.

**3.** We accept the request of the counsel for the applicant, Shri A.L.Sharma and allow him to withdraw this OA. It is always open for the applicant to take appropriate legal recourses for redressal of his grievances, if exists.

**4.** Considering the aforesaid, the OA stands disposed of. No order as to costs.

**(A.K.Dubey)  
Member (A)**

**(J.V.Bhairavia)  
Member (J)**

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